

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 867 of 2012

(Arising out of Order-in-Original No. 103/12/V/COMMR/KS dated 12.03.2012 passed by the Commissioner of Central Excise, Mumbai-V.)

M/s. Abu Jani Sandeep Khosla
B Block, 3rd Floor,
Ghanshyam Industrial Estate,
Veera Desai Road,
Andheri (West), Mumbai – 400 058

.....Appellant

VERSUS

Commissioner of Central Excise, Mumbai-V
5th Floor Utpad Shulk Bhavan,
Plot No. C-24, Block 'E'
Bandra-Kurla Complex,
Bandra (East), Mumbai – 400 051

.....Respondent

APPEARANCE:

None for the Appellant

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85236 / 2022

Date of Hearing: 14.03.2022
Date of Decision: 14.03.2022

PER: DR. SUVENDU KUMAR PATI

Appellant is absent today and no one represented him.
On perusal of the appeal record it is noticed that he remained absent consecutively on last 3 occasions. Record reveals that notice for e-hearing today i.e. 14.03.2022 has also been sent to the appellant but to no effect.

2. It seems that Appellant is no more interested to pursue its appeal further. Therefore, we dismiss the appeal for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Prasad